



2026:AHC:29924-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1572 of 2026

Shrawan Kumar Pandey

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Srivastava
Counsel for Respondent(s)	:	Pradeep Kumar Srivastav

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Learned counsel for the petitioner is permitted to implead "Commissioner of Police, Prayagraj" as respondent no. 11 in the array of parties in the writ petition during the course of the day.

2. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

3. The instant writ petition has been filed by the petitioner for the following reliefs :-

"I. Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 and 3 to investigate (fair, impartial and expeditiously investigation) of Case Crime No. 334 of 2025, under Sections 103(1), 351(3) B.N.S., Police Station- Karchhana, District- Yamunanagar (Commissionerate Prayagraj).

II. Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 and 3 to arrest the respondent nos. 4 to 10 in Case Crime No. 334 of 2025, under Sections 103(1), 351(3) B.N.S., Police Station- Karchhana, District- Yamunanagar (Commissionerate Prayagraj) and direct the investigation of the case to other Investigation Officer/independent agency for fair and true investigation;

III. Issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper for the facts and circumstances of the case.

IV. Award the costs of the petition to the petitioner."

4. Learned counsel for the petitioner has submitted that the petitioner

is the first informant in the present case and though the F.I.R. in the instant case has been registered on 13.10.2025, yet the police is not investigating the case in fair and impartial manner.

5. In view of the above, the petitioner may move an application before the respondent no.11- Commissioner of Police, Prayagraj, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.11- Commissioner of Police, Prayagraj, shall ensure the fair, impartial and expeditious investigation in the present case.

6. With the aforesaid order, the present writ petition stands disposed of.

February 10, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)